

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1399/2015

PRATIMA LAXMI

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 09-01-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s)

Ms. Ashu Tomar, Adv.
Mr. Praveen Swarup, AOR
Mr. Ameet Siingh, Adv.
Mr. Ankit Ambasta, Adv.
Mr. Yuvraj Chhabra, Adv.
Ms. Gargi Mishra, Adv.

For Respondent(s)

Mr. Shaurya Sahay, AOR
Ms. Ruchil Raj, Adv.
Mr. Aditya Kumar, Adv.

Mr. Shantanu Krishna, AOR
Mr. Shantanu Sagar, Adv.
Mr. Prabhat Ranjan Raj, Adv.
Mr. Himanshu Shekhar Tripathi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Registry to provide a soft copy of the record of the Trial Court to the learned counsel appearing for the parties.

We direct the appellant to place on record a compilation of notes of evidence and the relevant documents on record of the Trial Court.

List on 27th February, 2025.

In a large number of Special Leave Petitions/Appeals arising out of the orders of conviction or the orders of acquittal, record of the Trial Court is called for by this Court. Whenever record of the Trial Court is summoned in terms of the order of this Court, though no specific order is passed by this Court, the Registry shall provide soft copies of the record to the Advocates-on-Record representing the parties on an application made by them to the Registrar (Judicial).

In the present appeal which is of the year 2015, the order dated 7th September, 2016 records that record of the Trial Court was received. Today after 10 years, we are required to adjourn this appeal, as the Registry has not provided a soft copy of the record to the counsel appearing for the parties.

The Registrar (Judicial) to take a note of this order and issue necessary directions to the Registry. The Registrar (Judicial) will also examine whether soft copies of the Trial Court records already received in physical form can be uploaded on the portal so that it will be available for the counsel appearing for the parties.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER